

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

Original Application No. 798 of 2003

Thursday, this the 24th day of July, 2003

Hon'ble Mr. Justice R. R.K. Trivedi, V.C.
Hon'ble Mr. D. R. Tiwari, A.M.

Dr. K. Sudhakar Reddy,
Medical Officer (Homoeo)
o/o The Deputy Inspector General
SSB Sector HQ. Gorakhpur (U.P.).

- Applicant.

(By Advocate : Shri V.K. Gupta)

Versus

1. Union of India
through Secretary
of Ministry of Home Affairs,
Government of India,
North Block, New Delhi.
2. The Director General,
S. S. B., Government of India,
Ministry of Home Affairs
SSB Force HQ. East Block, V,
R.K. Puram, New Delhi- 110066.
3. Inspector General,
Ministry of Home Affairs,
SSB, Lucknow Frontier HQ.
Section-H, Kendriya Bhavan,
11th Floor, Aligunj,
Lucknow- 226024.
4. Deputy Inspector General,
SSB, Sector HQ.
Ministry of Home Affairs,
H-19 Rapti Nagar,
PHASE-IV, Chaugawan,
Gorakhpur - 273409 (U.P.).

- Respondents.

(By Advocate : Shri R.C. Joshi)

Contd.... 2.

ORDER (ORAL)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C. :

By this OA filed under Section 19 of A.T. Act, 1985, the applicant has prayed for a direction to the respondents to implement time bound promotion to the level of Senior Medical Officer (Homoeo) in the pay scale of Rs. 10,000-15,200 from the date 18.11.2001.

2. The learned counsel for the applicant has submitted that the applicant has filed a representation (Annexure-I) before Secretary, Ministry of Home Affairs i.e. Competent Authority for granting relief but no order has been passed ^{on} the representation and ^{it} is still pending.

3. Considering the facts and circumstances, ^{as} the applicant has already approached the Contempt Authority, ^{it} does not appear necessary to interfere at this stage except for a direction to the Secretary, Ministry of Home Affairs to decide the representation of the applicant by a reasoned order within a specified time.

4. The OA is disposed of finally with a direction to the Secretary, Ministry of Home Affairs, Government of India to consider and decide the representation of the applicant dated 20.2.2003 (Annexure-I) by reasoned order ^{on filing of a} within three months from the date of ^{copy of} this order. It shall be open to the applicant to file a copy of the representation alongwith copy of this order. No order as to costs.

D. D. D.
Member-A

R. K. M.
Vice Chairman

RKM/